

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 248/2023****IN THE MATTER OF:****VARUN GULATI****.....APPLICANT(s)****VERSUS****STATE OF UTTAR PRADESH & OTHERS****.....RESPONDENT(s)****INDEX**

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<b>4.</b>	<b>COPY OF THE SHOW CAUSE NOTICE DT. 29.12.2023 ANNEXED HEREWITH AS ANNEXURE A-2</b>	

5.	<b>COPY OF THE CPCB GUIDELINES ANNEXED HEREWITH AS ANNEXURE A-3</b>	
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*THROUGH COUNSEL*



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

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**DATE: 17.07.2025**

**PLACE: NOIDA**

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 248/2023****IN THE MATTER OF:****VARUN GULATI****.....APPLICANT(s)****VERSUS****STATE OF UTTAR PRADESH & OTHERS****.....RESPONDENT(s)****STATUS REPORT ON BEHALF OF UTTAR PRADESH POLLUTION****CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 20.03.2025****PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL**

I, Ankit Singh, aged about 38 years, S/o Ajit Singh, posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.

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2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

**I. BACKGROUND OF THE MATTER**

3. That in the present matter, the issue pertains to discharge of untreated toxic effluents by 19 industrial units in Roop Nagar, Arya Nagar and Tronica City of Loni Area, Ghaziabad, U.P. and violating the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The complaint has been made against 19 industries and 1 CETP. Specifically, 7 industries are situated in Roop Nagar, 4 industries in Arya Nagar, and 8 industries along with 1 CETP in Tronica City, Loni, Ghaziabad.
4. That it is pertinent to submit that the Hon'ble Tribunal has constituted a Joint Committee comprising of CPCB, UPPCB and DM Ghaziabad vide order dt. 13.04.2023, wherein the UPPCB acted as the nodal agency. That in compliance of the directions of this Hon'ble Tribunal the status reports dt.13.07.2023, 13.10.2023 and 02.01.2024 have already been filed before this Hon'ble Tribunal.

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**II. LATEST INSPECTION:**

5. That it is most respectfully submitted that the latest inspection at the said sites in question was conducted on 05.03.2025 and 06.03.2025. Hence, the compliance status report on behalf of UPPCB is as under.

A Copy of the updated status report has been annexed herewith as **ANNEXURE A-1.**

**III. STATUS AS PER THE INSPECTION**

6. That it is to be noted that during the said inspection, out of the total 19 industrial units, 14 industrial units were found to be complying and 5 industries were found to be closed due to their own reasons. That the 6 MLD CETP, at the Tronica City, Loni, Ghaziabad was found to be complying. That the detailed status of the 19 industrial units has been attached with the status report (**Annexure A-1**) in a tabulated chart.

**IV. STATUS OF THE CETP**

7. That the industries situated at Roop Nagar, Loni, Ghaziabad and Arya Nagar, Loni, Ghaziabad have installed their own individual effluent treatment plant and are not connected to CETP (Discharge their effluent into Indirapuri Drain to Yamuna River). That industries situated at Tronica City Loni, Ghaziabad have their own individual Primary Effluent



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Treatment Plant (PETP) and effluent is being treated from their PETP finally goes to CETP for its further treatment. That the effluent from the CETP discharges its effluent into Jawli Drain to Hindon River.

8. That, the monitoring of the Common Effluent Treatment Plant (CETP) is being conducted on a regular basis to ensure compliance with the prescribed environmental norms. Periodic inspections and sample analyses have been carried out by the Uttar Pradesh Pollution Control Board (UPPCB) to assess the operational efficiency and environmental compliance of the CETP.
9. That, during site visits conducted on 12.09.2023, 18.09.2023, 07.10.2023, 16.10.2023, 01.11.2023, 08.11.2023, 16.11.2023, and 23.11.2023, the operation of the CETP was found to be unsatisfactory. Further, as per the analysis reports of the samples collected from the outlet of the CETP during the said inspections, it was observed that the discharge parameters did not conform to the prescribed environmental standards. The deficiencies noted in the operational performance of the CETP posed a serious environmental concern.

**V. INITIATION OF ENVIRONMENTAL COMPENSATION**  
**WITH RESPECT TO THE CETP NON-COMPLIANCE**



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10. That, in light of the non-compliance observed during the aforementioned inspections, the UPPCB, issued a show cause notice dated 29.12.2023 to the for the imposition of Environmental Compensation (EC) amounting to Rs. 17,00,000/- (Seventeen Lakh only). The said compensation was levied for 68 days (12.09.23 to 28.09.23(17 days)+07.10.23 to 23.10.23(17 days) + 01.11.23 to 04.12.23(34days) of violation as per the methodology prescribed by the CPCB for the imposition of environmental penalties. That, in compliance with the directions issued by the UPPCB vide show cause notice dated 29.12.2023, the unit has deposited an amount of Rs. 5,00,000/- (Five Lakh only) towards the Environmental Compensation through Demand Draft (DD) No. 521248 dated 06.01.2025 Rs. 12,00,000/- through check no. 948398 dated 15.07.2025. Furthermore, the unit has informed its compliances vide letters dated 12.01.2025 and 16.07.2025.

A Copy of the Show Cause Notice dt. 29.12.2023 has been annexed herewith as **ANNEXURE A-2**.

A Copy of the CPCB guidelines has been annexed herewith as **ANNEXURE A-3**.

A Copy of the Demand Draft dt. 06.01.2025 has been annexed herewith as **ANNEXURE A-4**.

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A Copy of Check dt. 15.07.2025 has been annexed herewith as **ANNEXURE A-5.**

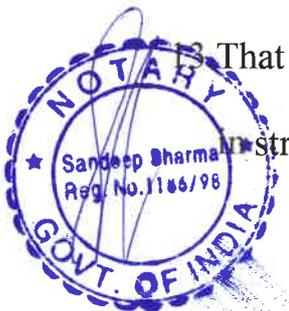
Copies of the letters dt. 12.01.2025 & 16.07.2025 has been annexed herewith as **ANNEXURE A-6.**

11. That, subsequent inspections of the CETP were conducted by the officials of the UPPCB, Ghaziabad, on 07.01.2025, 16.01.2025, 21.01.2025, 28.01.2025, 04.02.2025, 11.02.2025, 19.02.2025, 25.02.2025, and 04.03.2025. That upon analysis of the samples collected from the outlet of the CETP during these inspections, it was observed that the discharge parameters were found to be in conformity with the prescribed environmental norms.

A Copy of the latest analysis report is annexed herewith as **ANNEXURE A-7.**

12. That, in addition to the regular inspections conducted by the UPPCB, a joint inspection of the CETP was conducted with the National Mission for Clean Ganga (NMCG) on 01.11.2023. However, the final report of the said joint inspection is awaited.

13. That in light of the above, the UPPCB has ensured necessary compliance strict adherence to the directions issued by the Hon'ble Tribunal



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14. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

  
**DEPONENT**

**VERIFICATION**

Verified at Ghaziabad on this 17 day of July, 2025, that the contents of the above affidavit from paragraphs 1 to 14 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

  
**DEPONENT**

  
**ATTESTED**  
(Sandeep Sharma)  
Reg. No. 1136/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)



17 JUL 2025

**Updated Status report in the matter of Varun Gulati Vs State of U.P. &Ors. in OA No-248/2023.**

The applicant had filed an Original Application before Hon'ble NGT, New Delhi. The complaint is made against 19 industries situated in Roop nagar, Arya nagar, Loni and 01 CETP 6.0 MLD tronica city, Loni, Ghaziabad. Updated status and action taken is given here under:-

Sr. No. as per OA No-248/2023	Industries and Address	Date of Inspection	Operational/ Not Operational	Status of Consent	Effluent Generation	Analysis Results (except pH, all parameters mg/l)	Latest Complying Status	Action Taken	Status with regard to deposition Environmental compensation
1	M/s Nisha Prints, A-11 Roop Nagar Industrial Area Loni Ghaziabad	05.03.2025	Operational	Granted, valid up to 31.12.2029.	Industrial – 26 KLD Domestic – 01 KLD	pH – 7.5 B.O.D.-25.0 C.O.D.-214.0 T.S.S.-80.0	Complying	<ul style="list-style-type: none"> <li>• UPPCB revoked closure order issued on dated 01.01.2024 under section 33A of the Water (Prevention and Control of Pollution Act. 1974 along with Environmental compensation of Rs.11,40,000/-</li> <li>• Unit has deposited EC of 2,00,000/- in Board Account.</li> </ul>	Unit had filed Writ petition challenging the order of EC issued by UPPCB before Hon'ble High Court, Lucknow bench. Hon'ble court vide order dated 19.02.2025 granted benefit of interim protection to petitioner. Copy of order is annexed as <b>Annexure-1</b> .
2	M/s Lakshya Enterprises (Old Name Shikha Enterprises) – A-44, Roop Nagar Industrial area Loni, Ghaziabad.	05.03.2025	Operational	Granted, Valid upto 31.12.2029	Industrial – 22 KLD Domestic – 0.6 KLD	pH – 7.4 B.O.D.-24.0 C.O.D.-210.0 T.S.S.-84.0	Complying	Show cause notice issued under section 33A of the Water (Prevention and Control of Pollution Act. 1974 was revoked along with imposition of Environmental compensation of Rs.11,25,000/-	Unit had filed Writ petition challenging the order of EC issued by UPPCB before Hon'ble High Court, Lucknow bench. Hon'ble court vide order dated 18.02.2025 granted benefit of interim protection to petitioner. Copy of order is annexed as <b>Annexure-2</b> .

3	M/s Jai Maa Garments, A-16, Roop Nagar Industrial Area Loni, Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2029.	Industrial – 24 KLD Domestic – 1.0 KLD	pH – 7.6 B.O.D.-23.0 C.O.D.-210.0 T.S.S.-82.0	Complying	Show cause notice issued under section 33A of the Water (Prevention and Control of Pollution Act. 1974 was revoked along with imposition of Environmental compensation of Rs.11,25,000/-	Unit had filed Writ petition challenging the order of EC issued by UPPCB before Hon'ble High Court, Lucknow bench. Hon'ble court vide order dated 18.02.2025 granted benefit of interim protection to petitioner. Copy of order is annexed as <b>Annexure-3</b> .
4	M/s Rishabh Enterprises, A-60, Roop Nagar, Industrial Area, Loni, Ghaziabad.	05.03.2025	Not Operational	Granted up to 31.12.2025.	Industrial – 8.0 KLD Domestic – 0.3 KLD		Closed	Unit is lying closed due to own reason.	
5	M/s Rekha Enterprises, B-81, Roop Nagar Industrial Area, Loni, Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2029.	Industrial – 35 KLD Domestic – 1.2 KLD	pH – 7.3 B.O.D.-22.0 C.O.D.-196.0 T.S.S.-80.0	Complying	-	
6	M/s Roopal Washing, 17-A, Roop Nagar Industrial Area Loni, Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2029.	Industrial – 22 KLD Domestic – 0.6 KLD	pH – 7.5 B.O.D.-26.0 C.O.D.-215.0 T.S.S.-82.0	Complying	-	
7	M/s Rajpoot Industries, A-77, Roop Nagar Industrial area Loni Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2029.	Industrial – 35 KLD Domestic – 1.2 KLD	pH – 7.4 B.O.D.-23.0 C.O.D.-212.0 T.S.S.-78.0	Complying	-	
8	M/s Sidra Washing, Plot no. 8 Khasra No. 96/3 Arya Nagar Industrial Area Loni Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2026.	Industrial – 14 KLD Domestic – 0.7 KLD	pH – 7.5 B.O.D.-25.0 C.O.D.-218.0 T.S.S.-86.0	Complying	<ul style="list-style-type: none"> <li>UPPCB issued closure order on dated 01.01.2024 under section 33A of the Water (Prevention and Control of Pollution Act. 1974 along with imposition of Environmental compensation of</li> </ul>	Unit had filed Writ petition challenging the order of EC issued by UPPCB before Hon'ble High Court, Lucknow bench. Hon'ble court vide order dated 23.09.2024 granted benefit of

								Rs.11,55,000/- <ul style="list-style-type: none"> <li>Closure order has been revoked by UPPCB vide letter dated 23.10.2024.</li> </ul>	interim protection to petitioner. Copy of order is annexed as <b>Annexure-4</b> .
9	M/s Vinay Dyeing and Washing Plot no. 3 khasra No. 96/3 Arya nagar industrial area Loni, Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2027.	Industrial – 14 KLD Domestic –0.7 KLD	pH – 7.3 B.O.D.-24.0 C.O.D.-200.0 T.S.S.-82.0	Complying	-	
10	M/s Gazi Dyeing, Plot No. 45, Rural Industrial Area, Arya Nagar, Loni, Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2029.	Industrial – 8 KLD Domestic –0.5 KLD	pH – 7.4 B.O.D.-24.0 C.O.D.-210.0 T.S.S.-82.0	Complying	-	
11	M/s Anees Washing Plot No. 96/3 Arya Nagar Industrial Area Loni, Ghaziabad.	05.03.2025	Operational	Granted up to 31.12.2027	Industrial – 18 KLD Domestic –0.5 KLD	pH – 7.6 B.O.D.-21.6 C.O.D.-198.0 T.S.S.-86.0	Complying	-	
12	M/s Aradhya Garments, G-121, Sector-D-1, Tronica City Loni, Ghaziabad.	06.03.2025	Operational	Granted up to 31.12.2026	Industrial – 80 KLD Domestic –1.6 KLD	pH – 7.4 B.O.D.-310.0 C.O.D.-840 T.S.S.-228.0	Complying	-	
13	M/s Rukmani Crafts, Plot No. K-26, Sector D-1, Tronica City Loni, Ghaziabad.	06.03.2025	Operational	Granted up to 31.12.2026	Industrial – 95 KLD Domestic –1.6 KLD	pH – 7.6 B.O.D.-350.0 C.O.D.-920.0 T.S.S.-240.0	Complying	-	
14	M/s Shree Ghanshyam Textile, Plot No. K-19, Sector D-1, Tronica City Loni, Ghaziabad	06.03.2025	Operational	Granted up to 31.12.2026	Industrial – 23 KLD Domestic –0.9 KLD	pH – 7.5 B.O.D.-320.0 C.O.D.-850.0 T.S.S.-232.0	Complying	-	
15	M/s Raj Dyeing, G-76, Sector D-1, Tronica City Loni, Ghaziabad.	06.03.2025	Operational	Granted up to 31.12.2026	Industrial – 19 KLD Domestic –0.9 KLD	pH – 7.5 B.O.D.-380.0 C.O.D.-984.0 T.S.S.-234.0	Complying	-	

16	M/s N.S Dyeing, G-104, Sector D-1, Tronica City Loni, Ghaziabad.	06.03.2025	Not Operational	Granted up to 31.12.2026	Industrial – 80 KLD Domestic –3.5 KLD		Closed	Unit is lying closed due to own reason.	
17	M/s Krish Garments, G-109, Sector D-1, Tronica City Loni, Ghaziabad.	06.03.2025	Closed	Granted up to 31.12.2026	Industrial – 18 KLD Domestic –0.9 KLD		Closed	Unit is lying closed due to own reason.	
18	M/s Tushar Garments G-113, Sec- D-1, Tronica City Loni, Ghaziabad.	06.03.2025	Closed	Granted up to 31.12.2026	Industrial – 20 KLD Domestic –1.5 KLD		Closed	Unit is lying closed due to own reason.	
19	M/s S.D. Garments, I-2 Sector D – 1, Tronica city Loni, Ghaziabad.	06.03.2025	Closed	Granted up to 31.12.2023	Industrial – 30 KLD Domestic –0.8 KLD		Closed	Unit is lying closed due to own reason.	
20	M/s 6.0 MLD CETP, Tronic City, Loni, Ghaziabad	08.07.2025	Operational	Granted up to 31.12.2025	CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 6 MLD CETP)	pH – 7.53 B.O.D.-18.0 C.O.D.-218.0 T.S.S.-72.0	Complying	In view of past violations UPPCB vide letter dated 29.12.2023 issued show cause notice for imposition of Environmental Compensation of Rs. 17,00,000/- (Seventeen Lakh only) for 68 violation days on the basis of CPCB methodology for imposition of Environmental compensation. Unit has deposited EC of Rs. 5,00,000/- through DD No-521248 dated 06.01.2025 and Rs. 12,00,000/- through check no. 948398 date 15.07.2025 in compliance of UPPCB letter dated 29.12.2023. Unit has informed vide letter dated 12.01.2025 and Rs. 16.07.2025. <b>Annexure 5</b>	

**Case :-** WRIT - C No. - 1714 of 2025

**Petitioner :-** M/S Nisha Prints Ghaziabad Thru Proprietor Ram Prakash

**Respondent :-** State Of U.P. Thru Prin.Secy. Environment Forests And Climate Change Lko And Ors.

**Counsel for Petitioner :-** Kazim Ibrahim

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma,Chandra Shekhar Pandey

**Hon'ble Attau Rahman Masoodi,J.**

**Hon'ble Subhash Vidyarthi,J.**

1. Put up tomorrow i.e. 20.02.2025 along with Writ C No. 151 of 2025 in the list of fresh cases.
2. Benefit of Interim protection granted in the similar cases shall be available to the petitioner as well.

**(Subhash Vidyarthi, J.) (A.R. Masoodi, J.)**

**Order Date :-** 19.2.2025  
akhilesh/-

**Case :-** WRIT - C No. - 1626 of 2025

**Petitioner :-** M/S Lakshya Enterprises (Old Name Shikha Enterprises) Ghaziabad Thru Prop. Subhash Chand Yadav

**Respondent :-** State Of U.P. Thru Prin.Secy. Environment Forests And Climate Change Lko And Ors.

**Counsel for Petitioner :-** Kazim Ibrahim

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma,Chandra Shekhar Pandey

**Hon'ble Attau Rahman Masoodi,J.**

**Hon'ble Subhash Vidyarthi,J.**

1. Put up tomorrow i.e. 19.02.2025 along with Writ C No. 151 of 2025 in the list of fresh cases.
2. The learned counsel for the petitioner undertakes to serve a copy of the writ petition to Sri Chandra Shekhar Pandey, learned counsel appearing for Central Pollution Control Board (AoR No. B/C0068).
3. Benefit of Interim protection granted in the similar cases shall be available to the petitioner as well.

(Subhash Vidyarthi, J.)

(A.R. Masoodi, J.)

**Order Date :-** 18.2.2025

Pradeep/-

**Case :-** WRIT - C No. - 1627 of 2025

**Petitioner :-** M/S Jai Maa Garments Ghaziabad Thru Proprietor Suresh Chandra

**Respondent :-** State Of U.P. Thru Prin.Secy. Environment Forests And Climate Change Lko And Ors.

**Counsel for Petitioner :-** Kazim Ibrahim

**Counsel for Respondent :-** C.S.C.,Ashok Kumar Verma,Chandra Shekhar Pandey

**Hon'ble Attau Rahman Masoodi,J.**

**Hon'ble Subhash Vidyarthi,J.**

1. Put up tomorrow i.e. 19.02.2025 along with Writ C No. 151 of 2025 in the list of fresh cases.
2. The learned counsel for the petitioner undertakes to serve a copy of the writ petition to Sri Chandra Shekhar Pandey, learned counsel appearing for Central Pollution Control Board (AoR No. B/C0068).
3. Benefit of Interim protection granted in the similar cases shall be available to the petitioner as well.

(Subhash Vidyarthi, J.)

(A.R. Masoodi, J.)

**Order Date :-** 18.2.2025

Pradeep/-

**Case :-** WRIT - C No. - 8204 of 2024

**Petitioner :-** M/S Sidra Washing, Through Proprietor Mohd. Wasim

**Respondent :-** State Of U.P. Thru. Prin. Secy. Forest Environment And Climate Change Deptt., Lucknow And 5 Others

**Counsel for Petitioner :-** Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

**Counsel for Respondent :-** C.S.C., Asit Srivastava, Chandra Shekher Pandey

**Hon'ble Rajan Roy, J.**

**Hon'ble Om Prakash Shukla, J.**

1. Ms. Ranjana Srivastava, Advocate appears for opposite party no. 2, 3 & 4 and wants to file her Vakalatnama. She may do so in the Registry, as, this file is being processed through e-mode.

2. Heard learned counsel for the petitioner, Ms. Ranjana Srivastava, learned counsel for opposite party no's. 2, 3 & 4 and Shri Chandra Shekhar Pandey, learned counsel for opposite party no. 5.

3. The parties are ad-idem that the issues involved in this case are similar to one pending adjudication in Writ-C No.4816 of 2024 [Suez India Pvt. Ltd. vs. U.P. Pollution Control Board & Ors.] wherein interim order dated 29.05.2024 is operating. The said interim order passed in the said case reads as under:-

*"1. Heard Shri Jaideep Narain Mathur, learned Senior Advocate assisted by Ms. Aprajita Bansal, learned Counsel for the petitioner, Shri Asit Srivastava, learned Counsel for the opposite party no.1, Shri Rishabh Kapoor, learned Counsel for the opposite party no.2, Shri Namit Sharma, learned Counsel for the opposite party no.3 and learned Standing Counsel for the State.*

*2. The issue involves in these proceedings is as to whether U.P. Pollution Control Board has statutory authority to award Environmental Compensation and make the petitioner liable for the same, that too without any opportunity of hearing.*

*3. Learned Senior Counsel for the petitioner relies upon a judgment reported in 2022 SCC OnLine SC 120 : Kantha Vibhag Yuva Koli Samaj Parivartan Trust and others Vs. State of Gujarat and others, wherein it has been held that such power vests in the National Green Tribunal, which cannot be abdicated or delegated to any administrative expert committee. The ratio of the decision according to the learned Senior Counsel appearing for the petitioners is that such adjudicatory power referable to Sections 14, 15, 16 and 17 of National Green Tribunal Act, 2010 cannot be delegated or abdicated to the U.P. Pollution Control Board nor can the U.P. Pollution Control Board usurp such power which vests statutorily in the Tribunal constituted under the National Green Tribunal Act, 2010.*

*4. Counsel for the Board says that in fact a direction had come from the Central Pollution Control Board with reference to O.A. No. 593 of 2017 (W.P. (civil) No. 375 of*

2012, Paryavaran Suraksha Samiti and another Vs. Union of India and others), wherein National Green Tribunal directed the Central Pollution Control Board (CPCB) to take penal action for failure against those accountable for setting up and maintaining Sewage Treatment Plants (STPs), Common Effluent Treatment Plants (CETPs) and Effluent Treatment Plants (ETPs), in pursuance of which CPCB has prepared a 'Methodology' for Assessing Environmental Compensation and Action Plan to Utilize the fund. CPCB has started levying Environmental Compensation against defaulting industries including Common Bio-Medical Waste Treatment Facilities Methodology developed or calculating Environmental Compensation enclosed for ready reference, however, we do not find any such authorization by CPCB to the U.P. Pollution Control Board in this regard for levying Environmental Compensation.

5. Moreover, the issue is under what authority of law it is permissible specially in view of the decision of the Supreme Court as referred hereinabove, which is subsequent to the aforesaid letter and the directions, if any, of the National Green Tribunal dated 28th August, 2019 issued in O.A. No. 593 of 2017.

6. It is an issue to be considered as to how far directions issued in the aforesaid case on 28th August, 2019 would apply in view of the subsequent decision in the case of Kanta Vibhag Yuva Koli Samaj Parivartan Trust (supra). Moreover directions do not contain any specific order empowering the CPCB or U.P. Pollution Control Board for levying Environmental Compensation although it does speak of remedial action. Even if it did, the question is how far it is applicable now in view of the subsequent decision of the Supreme Court.

7. Apart from the above, it is the case of the petitioner that in fact it is only the Operator of the Sewage Treatment Plants, which in fact belongs to the U.P. Jal Nigam represented by Shri Rishabh Kapoor, Advocate and Environmental Compensation, if any, would be leviable against the U.P. Jal Nigam.

8. Let pleadings be exchanged by the parties.

9. List in the 3rd week of July, 2024.

10. In the meantime, action by which the U.P. Pollution Control Board has levied Environmental Compensation on the petitioner shall remain in abeyance, however, without prejudice to the National Green Tribunal to take such action as may be permissible in law or any other authority also to take such action as may be permissible in law in respect of the subject matter in issue. "

4. Connect and list along with Writ-C No.4816 of 2024 [Suez India Pvt. Ltd. vs. U.P. Pollution Control Board & Ors.]. The benefit of the interim order passed in the above quoted case shall be available in this case also on the same terms so far as environmental compensation is concerned.

5. Let pleadings be exchanged between the parties within six weeks.

6. List thereafter.

**Order Date :- 23.9.2024**

Lokesh Kumar

**[Om Prakash Shukla, J.]**

**[Rajan Roy, J.]**

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# TRONICA CITY

## CETP ASSOCIATION

### Annexure-5



REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA CITY, LONI, GHAZIABAD UP - 201103  
CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

सेवा में,

दिनांक -12.01.2025

मुख्य पर्यावरण अधिकारी,  
सर्किल-1

उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
टी.सी.-12, विभूति खण्ड, गोमती नगर,  
लखनऊ।

#### विषय- अधिरोपित पर्यावरण क्षतिपूर्ति जमा करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आपके पत्र संख्या-1371/सी/सी-207/2024 दिनांक 03.09.2024 के अनुपालन में- यह कि बोर्ड मुख्यालय के पत्र दिनांक 29.12.2023 के माध्यम से इकाई के ऊपर रुपये 17,000,00/- की पर्यावरण क्षतिपूर्ति अधिरोपित करते हुए पत्र जारी किया गया था। जो हमें समयानुसार प्राप्त नहीं हुआ। जिस परिपेक्ष्य में इकाई द्वारा रुपये 5,000,00/- डिमाण्ड ड्राफ्ट के माध्यम से बोर्ड मुख्यालय में जमा किया जा रहा है। डिमाण्ड ड्राफ्ट संख्या 521248 पंजाब नेशनल बैंक ट्रोनिका सिटी लोनी गाजियाबाद दिनांक 06.01.2025 है। जो मूल रूप से इस पत्र के साथ संलग्न है।

यह कि शेष राशि रुपये 12,000,00/- को भी ट्रोनिका सिटी सी०ई०टी०पी० एसोशियेशन द्वारा दो किश्तों में जमा कर अतिशीघ्र इसकी सूचना आपकी सेवा में प्रेषित की जायेगी।

अतः आपसे से विनम्र निवेदन है कि इसे स्वीकार करने की कृपा करें।

धन्यवाद।

NEECAS

प्रतिलिपि- 1. क्षेत्रीय अधिकारी उ०प्र०प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ सादर प्रेषित।

*Sayaji*

## Payment Mode

Cheque / DD

Transaction ID	241207210858420
Amount	Rs. 500000
Convenience Fee	Rs. 0.00
GST	Rs. 0.00
<b>TOTAL AMOUNT</b>	<b>Rs. 500000.00</b>

Mobile No : Optional      Email ID : Optional

Payer Name : Optional

\*Please provide the mobile number for transaction communication &amp; viewing transaction history.

 Cheque       DD (Demand Draft)

Drawer Name

Drawee Name

Cheque Date

Cheque Number

UTTAR PRADESH POLLUTION CONTROL BOARD

Submit    Cancel

For transaction status, please follow any one of the below methods:

1. Send SMS MYBILL TEST to 5676766 from your registered Mobile Number.
2. Through <http://eazypay.icicibank.com> > and select the "Transaction Status" tab and input your Transaction ID - to know the status.

Important things to note:

- a. If the Transaction Status is Success/Paid, please share the paid receipt by generating it from point number <2> above and sharing the same with your Merchant
- b. If the Transaction status shows 'Initiated', please check the status as on next day EOD
- c. Please do not take a screenshot of this screen without hitting the below 'Generate Challan' button
- d. Please take a print of the challan, walk into any ICICI Bank Branch and deposit the Cheque displaying the challan
- e. Cheque/DD must be payable locally, drawn in favour of the Merchant
- f. Request you to deposit the cheque well before the last payment date/late fee applicable date, to avoid any issue or failure issues
- g. Please draw the Cheque/DD equal to the Total Bill Amount generated on the Challan before the last payment date, to avoid any excess late fee applied.
- h. ICICI Bank reserves the right to refuse acceptance of cheque if the amount differs from the payable amount.

926

# TRONICA CITY CETP ASSOCIATION



REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA  
CITY, LONI, GHAZIABAD UP - 201103

CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

16/7/25

Regional Officer  
UP PCB  
Vasundhara  
Ghaziabad

Sub: Deposit of Environmental  
Compensation Penalty

Sir, In compliance of letter No. 1371/c/c-207/2021  
dt 3/9/24 we are depositing environmental  
compensation balance penalty amount of  
Rs 1200000= (Rs Twelve lac only) vide cheque  
No. 948398 dt 15/7/25 drawn in favour of  
UP Pollution Control Board A/c To 150201000 2104.  
We had initially deposited Rs 500000= (Five lac only) vide DD 521248 on 12/1/25.  
Kindly acknowledge receipt of the same

For Tronica City Cctp Association

  
Director / Auth. Signatory

*Handwritten notes in Hindi, possibly indicating the purpose of the payment or branch details.*



**punjab national bank**

ट्रॉनिका सिटी (गाज़ियाबाद) उत्तर प्रदेश  
TRONICA CITY (Ghaziabad) Uttar Pradesh-201102  
RTGS/NEFT IFS Code : PUNB0118710

सभी शाखाओं पर देय PAYABLE AT ALL BRANCHES

15 07 20 25  
D D M M Y Y Y Y

PAY UP POLLUTION CONTROL BOARD या धारक को OR BEARER

रुपये RUPEES Twelve lac only

अदा करें ₹ 1200000=00

खाता सं०  
A/c. No. 11871132001117

चालू खाता  
CURRENT A/c  
11871132001117

For TRONICA CITY CETP ASSOCIATION

*Handwritten signature*  
Authorized Signatory(ies)  
Please sign above

MG5UHK

JBM

948398 1100246701

29

*Large handwritten text in Hindi, likely a detailed explanation or receipt note.*

NUTECH SECURITY PRINTERS CTS 2010  
12/03/25 948398

केवल तीन माह के लिये वैध FOR THREE MONTHS ONLY



928  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure A-2

Ref No- H05041 /C-1/जी-541/का0ब0नो0-पर्या0क्षति0/2023

Date: 29/12/23

सेवा में,

पंजीकृत

मैसर्स 06 एम0एल0डी0 सी0ई0टी0पी0  
अपैरल पार्क ट्रॉनिका सिटी,  
लोनी, गाजियाबाद।

विषय:-इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया क्षेत्रीय अधिकारी गाजियाबाद द्वारा 06 एम0एल0डी0 सी0ई0टी0पी0 अपैरल पार्क ट्रॉनिका सिटी, लोनी, गाजियाबाद के साप्ताहिक रूप से किए जाने वाले निरीक्षणों का संदर्भ ग्रहण करने का कष्ट करें। दिनांक 12.09.2023 से 04.12.2023 तक किए गए निरीक्षणों की आख्या टैबुलर फार्म में निम्नानुसार है:-

S.No	Date of Sampling	pH	Color	B.O.D	C.O.D	T.S.S	Defaulter Days
1	12.09.2023	7.43	Turbid	38.0	174.0	168.0	दिनांक 12.09.2023 से दिनांक 28.09.2023 तक कुल दिन 17 दिन
2	18.09.2023	7.22	Bluish	35.0	170.0	162.0	
3	29.09.2023	7.4	Turbid	28.0	216.0	96.0	
4	07.10.2023	7.19	Bluish	36.0	188.0	267.0	दिनांक 07.10.2023 से दिनांक 23.10.2023 तक कुल दिन 17 दिन
5	16.10.2023	7.0	Bluish	34.0	194.0	112.0	
6	24.10.2023	7.55	Turbid	26.0	115.0	90.0	दिनांक 01.11.2023 से दिनांक 04.12.2023 तक कुल दिन 34 दिन
7	01.11.2023	7.98	Turbid	38	178	95	
8	08.11.2023	7.75	Turbid	46	182	105	
9	16.11.2023	6.85	Turbid	55	214	122	
10	23.11.2023	8.12	Turbid	42	196	110	
11	05.12.2023	7.2	Turbid	25	184	92	

उपरोक्तानुसार गणना किए गए डिफाल्टर दिवसों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन के अनुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने हेतु क्षेत्रीय अधिकारी गाजियाबाद की गणना के अनुसार उद्योग के विरुद्ध निम्नानुसार कारण बताओ नोटिस जारी किया जाता है कि:-

“क्यों न उपरोक्त के दृष्टिगत 06 एम0एल0डी0 सी0ई0टी0पी0 अपैरल पार्क ट्रॉनिका सिटी, लोनी, गाजियाबाद के विरुद्ध दिनांक 12.09.2023 से दिनांक 28.09.2023 तक कुल दिन 17 दिन, दिनांक 07.10.2023 से दिनांक 23.10.2023 तक कुल दिन 17 दिन एवं दिनांक 01.11.2023 से दिनांक 04.12.2023 तक कुल दिन 34 दिन अर्थात् महायोग कुल 68 डिफाल्टर दिवसों हेतु पर्यावरणीय क्षतिपूर्ति की गणना करते हुए कुल रूपये 17,00,000/- (रु० सत्तरह लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।”

उपरोक्त के अनुक्रम में अपना पक्ष 15 दिवसों के अन्दर प्रेषित करना सुनिश्चित करें अन्यथा की दृष्टि में उपरोक्तानुसार क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।  
सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(प्रदीप शर्मा)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:-क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त-1

# Annexure 929



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

पत्रांक 349/CPCB, एम एस कैम्प/2019  
दिनांक 20/02/19

स्वाक प्राप्ति रसीद

दिनांक 15.2.19  
फाईल नं. एमएस/2019/6  
February 8, 2019

By Speed Post

F.No. B-31011/BMW/(1)/2019/WMD-I  
To

Member Secretary  
Uttar Pradesh Pollution Control Board  
Building No TC-12V  
Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010

Sub.: Levyng of Environmental Compensation against Defaulting Industries - reg.

Sir,

This is to inform that the Hon'ble National Green Tribunal, in the matter of O.A. No. 593 of 2017 (W.P.(CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.) directed CPCB that "CPCB to take penal action for failure against those accountable for setting up and maintaining STPs, CETPs and ETPs". In pursuant to said order, CPCB has prepared a 'Methodology' for Assessing Environmental Compensation and Action Plan to Utilize the Fund. CPCB has started levyng Environmental Compensation against defaulting industries including Common Bio-Medical Waste Treatment Facilities (CBWTFs) Methodology developed for calculating Environmental Compensation enclosed for ready reference.

A sample calculation for imposing Environmental Compensation (EC) in respect of a CBWTF is given at Annexure-I for ready reference.

Your faithfully,

(B. Vinod Babu)  
AD & DH, WMD-I

Encl.: As above

Imp.  
All CEOs/CEOs/CEOs (Admin)

20/2/19  
(आशीष तिवारी)  
संदस्य सचिव

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

### Calculation of Environmental Compensation

As per non compliances found by the facility, Environmental Compensation has been calculated as per the methodology developed by CPCB for "Assessing Penalty and Environmental Compensation and Action Plan to utilize the fund". The said developed methodology is enclosed at Annexure II for ready reference.

As per the aforesaid methodology, Environment Compensation (EC) =  $PI \times N \times R \times S \times LF$

Where,

PI = Pollution Index for Industrial Sector or CBWTF

As per the "classification of industrial sectors under Red, Orange, Green and White categories", Pollution index can be calculated on the basis of category of industry or CBWTF. The said methodology enclosed at Annexure III. The Pollution Index PI of any industrial sector is a no. from 0 to 100 and can be represented as follows:

$PI = f(\text{Water Pollution Score} + \text{Air Pollution Score} + \text{Hazardous Waste})$

For example: As per analysis results of industry, if water pollution, Air Pollution and Hazardous waste pollution occurs and the parameters are exceeding from the standards as stipulated in BMW Rules, 2016 calculation is following as:

Water Pollution = If BOD Result obtained 369 mg/l for any industry, then water Pollution Score is 20, which comes under (W13 Category) because of having BOD strength below 1000 mg/l as per classification of Industrial Sectors under different category (please see Annexure III).

Air Pollution = Air Pollution Score is 30 (A1A Category) because of air pollutants Dioxane & Furans present in emission. (please see Annexure III)

Hazardous Waste = (Incinerable HW2 + Recyclable HW4)

\* (Here, Bio-Medical waste is treated as Hazardous Waste)

As per scoring methodology of hazardous waste maximum four categories is to be taken. Here, for CBWTF incinerable HW and Recyclable HW are considering.

HW is calculating to take proportion of score of incinerable waste and hazardous waste i.e. (HW=HW2 + HW4)

WHERE,  $HW2 = \frac{\text{Incinerable Hazardous Waste}}{\text{Recyclable Hazardous Waste}}$  (Here, Bio-Medical waste is considering equivalent to hazardous Waste)

If, 1.87 tonnes Incinerable BMW treated by Facility operator + 0.70 tonnes recyclable BMW i.e. Autoclavable) a score of 15 for Incinerable BMW, a Score of 10 for recyclable BMW. So, as per weightage calculation the ratio of incinerable waste is 73% and recyclable waste is 27% and further score obtained i.e. 73% of 15 = 10.95, and 27% of 10 = 2.7, therefore final HW score is 13.65.

Therefore,  $PI = (\text{Water Pollution Score} + \text{Air Pollution Score} + \text{Hazardous Waste})$   
 $= 20 + 30 + 13.65 = 63.65$

Any of the industrial sector having mainly air pollution (A) or water pollution (W), the score will be normalized to 100 as per following formula;

= Normalized Score of PI =  $\{100 \times W \text{ (or A)}\} / 40 = \{100 \times 30/40\} = 75$  (please see Annexure III)

N = Number of days

= N (No. of days from which the non-compliance has been observed i.e. during the last Inspection (For Example; 14.11.2018 to till date 29.01.2019)

R = 250 (as suggested in the aforesaid methodology)

S = Factor for scale of operation

= 0.5 (for small type of industry, as confirmed from facility operator)

LF = Location Factor

= 1 (LF, could be based on population of the city/town and location of industrial Unit, as per current census data)

Therefore,  $EC = 75 \times N \times 250 \times 0.5 \times 1$

=  $9,375 \times N$

Above penalty if calculated for 77 days (from the date of last inspection 14.11.2018 to till date 29.01.2019) is ₹ 7,21,875/- (Seven Lakh Twenty One Thousand Eight Hundred Seventy Five Only).

(Note: -Kindly see Annexure II & III for more clarification of calculation)

**Report of the Committee on  
Methodology for Assessing Penalty &  
Environmental Compensation and Action  
Plan to Utilize the Fund**

**Central Pollution Control Board  
Parivesh Bhawan  
East Arjun Nagar  
Delhi - 110032**

932

# Report of the Committee on Methodology for Assessing Penalty & Environmental Compensation and Action Plan to Utilize the Fund

## 1. Background

The Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that "The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months" (Annexure-I).

## 2. Constitution of the Committee

In this context, Chairman, CPCB constituted a Committee under the Chairmanship of Shri A. Sudhakar, I/c WQM-I with Shri A. K. Vidyarthi, I/c WQM-II, Shri P. K. Gupta, I/c IPC-VI, Shri Nazimuddin I/c IPC-II and Dr. S. K. Paliwal, Scientist 'D' as members. The Committee was asked to deliberate on this issue and come up with a draft formulation before 15.9.2018.

## 3. Methodology for Assessing Environmental Compensation

The Committee discussed the issue on 4.9.2018, 13.9.2018, 17.9.2018 and 09.10.2018. A meeting was also held with Senior Officers of CPCB Head Office and Regional Directorates through video conferencing on 28.09.2018 to discuss the draft report and to seek comments/feedbacks. The comments/feedbacks received and deliberations of the Committee on the same are given in Annexure-II.

It was deliberated for developing a formula for imposing penalty and environmental compensation on industrial units for violation of directions issued by regulatory bodies and this is the first attempt made. The committee discussed that penalty and environmental compensation should be based on "Polluter Pay Principle". The Committee decided to list the instances for taking cognizance of cases fit for violation and levy penalty and environmental compensation.

### Cases considered for levying Penalty:

- a) Discharges in violation of consent conditions, mainly prescribed standards / consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.

- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.

**Cases considered for levying Environmental Compensation:**

- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

3.1 In the instances as mentioned at *a, b and c* above, Pollution Index may be used as a basis to levy the Penalty. CPCB has published guidelines for categorization of industries into Red, Orange, Green and White based on concept of Pollution Index (PI). The Pollution Index is arrived after considering quantity & quality of emissions/ effluents generated, types of hazardous wastes generated and consumption of resources. Pollution Index of an industrial sector is a numerical number in the range of 0 to 100 and can be represented as follows:

$PI = f(\text{Water Pollution Score, Air Pollution Score \& HW Generation Score})$

*Pollution Index is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector.*

CPCB has issued directions to all SPCBs/PCCs on 07.03.2016 to adopt the methodology and follow guidelines prepared by CPCB for categorization of Industrial sectors into Red, Orange, Green and White.

The concept of Pollution Index, which was deliberated widely with all stakeholders and agreed, shall be used for calculating Penalty. This may help in implementation of such provision of penalty throughout the country, a successful initiative in vital field of industrial pollution control.

After considering various factors including the policy implementation issues, Committee has come up with following formula for levying the Penalty in instances as mentioned at *a, b and c* including non-compliance of the environmental standards / violation of directions.

The Penalty shall be based on the following formula:

$$\text{Penalty} = PI \times N \times R \times S \times LF$$

Where,

Penalty in ₹

PI = Pollution Index of Industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for Penalty

S = Factor for scale of operation  
LF = Location factor

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

Note:

- a. The industrial sectors have been categorized into Red, Orange and Green, based on their Pollution Index in the range of 60 to 100, 41 to 59 and 21 to 40, respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Penalty for Red, Orange and Green categories of industries, respectively.
- b. N, number of days for which violation took place is the period between the day of violation observed/due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.
- c. R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Penalty in cases of violation.
- d. S could be based on small/medium/large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.
- e. LF, could be based on population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or up to 10 km distance from the municipal boundary of the city/town, following factors (LF) may be used:

S. No.	Population* (million)	Location Factor# (LF)
1	Less than 1	1.0
2	1 to <5	1.25
3	5 to <10	1.5
4	10 and above	2.0

\*Population of the city/town as per the latest Census of India

#LF will be 1.0 in case unit is located >10km from municipal boundary

For critically polluted areas / Ecologically Sensitive areas, the scope of LF may be examined further.

- f. In any case, minimum Penalty shall be ₹ 5000/day.

3.2 In other instances i.e. *d, e and f*, the environmental compensation may contain two parts – one requires providing immediate relief and other long-term measures such as remediation. In all these cases, detailed investigations are required from expert institutions/organizations based on which environmental compensation will be decided. CPCB shall list the expert institutions for this purpose.

In such cases, comprehensive plan for remediation of environmental pollution may be prepared and executed under the supervision of a committee with representatives of SPCB, CPCB and expert institutions/organizations.

3.4 As Committee also discussed that the EC shall also be levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR. The implementing agencies for each activity have been identified and the EC will be levied on these agencies. These violations attract graded amounts of EC depending on the state of ambient air quality, which are given in Annexure-III.

#### **4. Action Plan for Utilization of Penalty and Environmental Compensation Fund**

The Committee discussed about the utilization of funds, which will be received by imposing Penalty and Environmental Compensation. The following Action Plan is proposed to utilize the fund for protection of the environment.

##### **4.1. *When Penalty is calculated through the Pollution Index:***

The amount received by imposing the Penalty to the industries / organization non-complying with the environmental standards / violating any CPCB's directions/ EC levied on all violations of Graded Response Action Plan (GRAP) in Delhi NCR shall be deposited in a separate bank account. The amount accumulated will be utilized for Protection of Environment. The following schemes were identified, which may be funded under Penalty and Environmental Compensation Fund:

- a. Industrial Inspections for compliance verification
- b. Installation of Continuous water quality monitoring stations / Continuous ambient air quality monitoring stations for strengthening of existing monitoring network
- c. Preparation of Comprehensive Industry Documents on Industrial Sectors / clean technology
- d. Investigations of environmental damages, preparation of DPRs
- e. Remediation of contaminated sites
- f. Infrastructure augmentation of Urban Local Bodies (ULBs) /capacity building of SPCBs/PCCs

The above proposed list may include other schemes also, depending upon the requirement.

Considering the availability of accumulated funds, CPCB will finalize the scheme, keeping in mind the priority, to utilize the funds of Penalty and Environmental Compensation.

**4.2. *When Environmental Compensation is assessed based on actual damage to the environment by Expert Organization/ Agency:***

The amount of Environmental Compensation under this case will be remediation costs, measures requiring immediate and short-term actions, compensation towards loss of ecology, etc., and will be utilized exclusively for the purpose at specific site, based on the detailed investigations by the Expert Organizations/ agencies.

**5.0 Recommendations**

The Committee made following recommendations:

- 5.1 To begin with, Penalty may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, b and c, Penalty may be calculated based on the formula "Penalty = PI x N x R x S x LF", wherein, PI may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. S and LF may be taken as prescribed in the preceding paragraphs.
  - 5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.
  - 5.3 In case of violations of GRAP, as enforced in Delhi-NCR, Environmental Compensation recommended in Annexure-III may be levied to defaulting agencies.
-

## Chapter 2

# Pollution Index for Categorization of Industrial Sectors

The follow-up actions in pursuance of the decisions taken during the national level conferences held in New Delhi in April, 2015, were initiated and the details are as follows:

### 2.1 Constitution of the Working Group :-

- A Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review the criteria & classify industrial sectors into different categories based on criteria of Pollution Index (PI) .

### 2.2 Proposed Pollution Index (PI) for Categorization of Industrial Sectors

The Pollution Index being evaluated, developed, and used here is a holistic, integrated, systems-oriented approach, which concentrates on the cause-effect interactions and feedback mechanisms among different subsystems rather than focusing on each subsystem in isolation. This appears to be promising as a conceptual tool for understanding and comparing the industrial sectors. The PI developmental process involved a series of brain storming interactions among the members of the Working Group and other Scientists of CPCB and SPCBs.

The Pollution Index and in-turn categorization is made on the basis of following:

- Quality of emissions (air pollutants) generated.
- Quality of effluents ( water pollutants) generated.
- Types of hazardous wastes generated.
- Consumption of resources viz. water and fuels.

References are taken from the following :

- The Water (Prevention and Control of Pollution ) Cess Act, 1977
- Standards so far prescribed for various pollutants under the Environment (Protection) Act , 1986

- Doon Valley Notification, 1989 issued by MoEF.
- The comprehensive industrial documents, reports, publications and information available with CPCB and SPCBs.

### 2.3 Scope of the proposed PI

- ✓ The proposed PI is aimed at evaluation & in-turn categorization of the industrial sectors which are in operation in the country and pollution is expected from such operations.
- ✓ Evaluation of PI is based on the risk involved due to pollutants being generated from the industrial sectors and likely effect of pollution at the local level around industrial sectors.
- ✓ The global environmental issues are not covered by the proposed PI.
- ✓ PI takes into account the potential accidental release of pollutants from the industrial sectors in the area or in a nearby area.

### 2.4 Framework

The Pollution Index PI of any industrial sector is a number from 0 to 100 and can be represented as follows :

$$PI = f \{ \text{Water Pollution Score , Air Pollution Score \& HW Generation Score} \}$$

The assessment of any industrial sector based on Pollution Index is a three-step process, as described below.

*STEP I:* The ground information on the industrial processes of the industrial sectors is collected.

*STEP II:* Various environmental pollutants viz. water , air and hazardous wastes expected due to industrial operations are assessed.

*STEP III:* Structured consultation with the following.

Local stakeholders

Experts

Policy-makers

This may be noted that for the purpose of evaluations in Step I and II above , the comprehensive industrial documents, reports, publications and information available with CPCB and SPCBs are used.

The present method of calculating Pollution Index is aimed to carry out preliminary screening of the polluted industrial sectors following Steps I to III above. The outcome is used for categorization of the industrial sectors. This categorization can be further used for

siting of the industrial sectors in appropriate locations including immediate preventive / control actions and also for formulating inspection and surveillance mechanism.

The present Pollution Index is intended to act as a categorization tool, which is easy and quick to use. It can further help selection of industrial sectors which need attention in terms of priority actions.

## 2.5 Scoring Methodology :

The scoring system involves an algorithm that takes into account the sources & severity of pollutants expected to be generated from the industrial sectors. This approach is based on the basic hazard assessment logic that can be summarized as below.

Hazard = sources and severity of pollutants

Accordingly, the Pollution Index PI of any industrial sector can be represented as follows :

$$PI = f \{ \text{Water Pollution Score , Air Pollution Score \& HW Generation Score} \}$$

Where:

- Water pollution score is a number from 0 to 40 depending upon the quality & quantity of the effluents from that industrial sector.
- Air pollution score is a number from 0 to 40 depending upon the quality & quantity of the emission from that industrial sector.
- Water pollution score is a number from 0 to 20 depending upon the types of hazardous waste(s) generated from that industrial sector.

Thus, PI is a number from 0 to 100 and increasing value of PI denotes the increasing degree of pollution hazard from the industrial sector. Each of these essential links in the causal chain is represented by criteria that are included in the scoring methodology.

Scores are calculated separately for air pollution, water pollution and hazardous waste generated in respective industrial sectors and final score for PI is evaluated. The detailed methodology on evaluation of the scores in respect of the aforesaid 3 components and final Pollution Index score, is described below :

Table 2.51 : Water Pollution Scoring Methodology

Sl. No.	Activity / Types of Discharges	Score
Part A : Score W1 : Score based on types of expected criteria water-pollutants present in industrial processes waste water. Maximum of the following seven categories is to be taken.		
W11	Waste-water which is polluted and the pollutants are - <ul style="list-style-type: none"> <li>• not easily biodegradable (very high strength waste water having BOD &gt; 5000 mg/l); or</li> <li>• toxic; or</li> <li>• both toxic and not easily biodegradable.</li> </ul> (Presence of criteria water pollutants having prescribed standard limits up-to 10 mg/l or having BOD > 5000 mg/l). For details, Appendix 4 may be referred)	30
W12	Non-toxic high strength polluted waste-water having BOD in the range of 1000-5000 mg/l and the pollutants are biodegradable.  (Presence of criteria water pollutants having prescribed standard limits from 11 mg/l to 250 mg/l and having BOD strength in the range of 1000-5000 mg/l) . For details, Appendix 4 may be referred)	25
W13	Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable.  (Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l) . For details, Appendix 4 may be referred)	20
W14	Waste-water generated from the chemical processes and which is polluted due to presence of high TDS ( total dissolved solids) of inorganic nature.  (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details, Appendix 4 may be referred)	15
W15	Waste-water generated from the physical unit operations / processes and which is polluted due to presence of TDS (total dissolved solids) of inorganic nature and of natural origin like fresh-water RO rejects, boiler blow-downs, brine solution rejects etc.  (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details, Appendix 4 may be referred)	12
W16	Non-toxic polluted waste-water from those units, which are: <ul style="list-style-type: none"> <li>• Having the overall waste-water generation less than 10 KLD and</li> <li>• The pollutants are easily bio-degradable having BOD below 200 mg/l which can be easily treated in a single stage ASP (activated sludge process) based Effluent Treatment Plant.</li> </ul> Note : This is a special category and is applicable to only those units having over-all liquid waste generation less than 10 KLD with low strength organic load.	12



Sl. No.	Activity / Types of Discharges	Score
W17	Waste-water from cooling towers and cooling-re-circulation processes	10
Part B : Score W2 : Score based on huge discharges of any kind (Penalty Clause)		
W2	Industry having overall liquid waste generation of 100 KLD or more including industrial & domestic waste-water.	10
<b>Overall Water Pollution Score <math>W = W1+W2</math></b>		

**Table 2.52 : Air Pollution Scoring Methodology**

Sl. No.	Air Pollutants Group	'Range of Prescribed Standard' for criteria pollutants	Marks
Part 1 : Score A1 = Score based on types of expected criteria Air Pollutants present in the emissions . Maximum of the following seven categories is to be taken. For details, Appendix 5 may be referred.			
1	Group A1A	Presence of criteria air pollutants having prescribed standard limits up-to 2 mg/Nm <sup>3</sup>	30
2	Group A1B	Presence of criteria air pollutants having prescribed standard from 3 to 10 mg/Nm <sup>3</sup>	25
3	Group A1C	Presence of criteria air pollutants having prescribed standard from 11 to 50 mg/Nm <sup>3</sup>	20
4	Group A1D	Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm <sup>3</sup>	15
5	Group A1E	Presence of criteria air pollutants having prescribed standard from 251 mg/Nm <sup>3</sup> & above.	10
6	Group A1F	<ul style="list-style-type: none"> <li>• Generation of fugitive emissions of Particulate Matters which are:                             <ul style="list-style-type: none"> <li>○ Not generated as a result of combustion of any kind of fossil-fuel.</li> <li>○ Generated due to handling / processing of materials without involving the use of any kind of chemicals.</li> <li>○ Which can be easily contained / controlled with simple conventional methods</li> </ul> </li> </ul>	10
7	Group A1G	<ul style="list-style-type: none"> <li>• Generation of Odours which are :                             <ul style="list-style-type: none"> <li>○ Generated due to application of binding gums / cements / adhesives / enamels</li> <li>○ Which can be easily contained / controlled with simple conventional methods</li> </ul> </li> </ul>	10
Part 2 : Score A2 = Score based on consumption of fuels and technologies required for air pollution control :			

*A1*  
*Baby Boilers*

*A2*  
*8*

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Sl. No.	Air Pollutants Group	'Range of Prescribed Standard' for criteria pollutants	Marks
1	Group A2F1	<ul style="list-style-type: none"> <li>All such industries in which the daily consumption of coal/fuel is more than 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled only with high level equipment / technology like ESPs, Bag House Filters, High Efficiency chemical wet scrubbers etc.</li> </ul>	10
2	Group A2F2	<ul style="list-style-type: none"> <li>All such industries in which the daily consumption of coal/fuel is from 12 MT/day to 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology.</li> </ul>	5
<b>Overall Air Pollution Score -A = A1 + A2</b>			

Table 2.53: Scoring Methodology for Hazardous Wastes

SLNo.	Types of Hazardous Waste Generated as per Schedule 1 / Schedule 2 of Hazardous Waste ( Management, Handling & Trans-boundary Movement) Rules , 2008 . Maximum of the following four categories is to be taken	Score
HW1	<ul style="list-style-type: none"> <li>Land disposable HW which require special care &amp; treatment for stabilization before disposal.</li> </ul>	20
HW2	<ul style="list-style-type: none"> <li>Incinerable HW</li> </ul>	15
HW3	<ul style="list-style-type: none"> <li>Land disposable HW which doesn't require treatment &amp; stabilization before disposal.</li> <li>High volume low effect wastes such as fly-ash, phspho- gypsum, red-mud, slags from pyro-metallurgical operations, mine tailings and ore beneficiation rejects)</li> </ul>	10
HW4	<ul style="list-style-type: none"> <li>Recyclable HW, which are easily recyclable with proven technologies.</li> </ul>	10

Table 2.54 : Evaluation of Final Score of Pollution Index

1. Water Pollution Score (W)		
Scores	Waste Water Category	Value
Score on W1		
Score on W2		

Red Orange Green and White Categories



Water Pollution Score = W1+W2			
2. Air Pollution Score (A)			
Scores	Air Pollutant Category	Value	
Score on A1			
Score on A2	-	-	
Air Pollution Score = A1+A2			
3. Hazardous Waste Score (HW)			
Score	HW Category	Value	
HW			
Grand Total = W + A + HW			

**Note :**

- ✓ Any of the industrial sector having mainly either air pollution (A) or water pollution (W) , the score will be normalized to 100 as per the following formula -
  - Normalized Score =  $\{100 \times W \text{ ( or A)}\} / 40$
- ✓ Any of the industrial sector having air pollution (A) and water pollution (W) both but no hazardous waste generation (H) , the joint score of air & water pollution will be normalized to 100 as per the following formula -
  - Normalized Score =  $\{100 \times (W+A)\} / 80$
- ✓ Any of the industrial sector having air pollution (A) & hazardous waste generation (H) but no water pollution (W), the joint score of air pollution & hazardous waste generation will be normalized to 100 as per the following formula -
  - Normalized Score =  $\{100 \times (A+H)\} / 60$
- ✓ Any of the industrial sector having water pollution (W) and hazardous waste generation (H) but no air pollution (A), the joint score of water pollution & hazardous waste generation will be normalized to 100 as per the following formula -
  - Normalized Score =  $\{100 \times (W+H)\} / 60$

**2.6 Guidelines for Application of Pollution Index (PI)**

The PI, which is formulated, is user-friendly in terms of its application to industrial sectors. It simply needs data on the industrial processes and raw materials being used in the industrial sector. To further simplify and expedite the use of PI by anyone, with little knowledge of environmental pollution, the guidelines for using the same have also been formulated.

To calculate various factors contributing to sub-indices (air pollution, water pollution and hazardous wastes) and their values, the following procedure should be followed.



### 2.61 Determining critical pollutants / waste streams:

- ✓ Critical pollutants / waste streams are to be considered for calculation based on the raw materials & industrial processes in the industry and these are to be selected in the beginning of the process.
- ✓ These pollutants / waste streams are divided into various groups and information is presented in Table 2.51 to 2.53 for water pollutants, air pollutants and hazardous wastes respectively.
- ✓ The water pollutants / streams are divided into seven groups that is, W1 to W17. Pollutants belonging to W11 are more critical as compared to W12 which is more critical as compared to those in W13 and so on.
- ✓ In a similar way, air pollutants / streams are also divided into seven groups i.e. from A1A to A1G. Like-wise water pollutants, air pollutants belonging to A1A are more critical than A1B which are more critical to those in A1C and so on.
- ✓ Similar situation applies to hazardous wastes also which is divided into 4 different categories from HW1 to HW4 depending upon the severity to tackle them.
- ✓ If more than one waste streams in the air / water / HW exist, then one with higher scores would be considered critical.

### 2.62 Calculation of the Sub-Index (Water / Air / HW):

- ✓ After calculation of the values of W1 and W2, final value of water pollution score W is calculated as follows:  
 $W = W1 + W2$
- ✓ Similarly, after calculating the values of A1 and A2, final value of air pollution score is evaluated as follows:  
 $A = A1 + A2$
- ✓ Like-wise, HW score is evaluated based on the sub-categories given in Table 2.53.
- ✓ Sub index scores are to be calculated for each of the individual industrial sectors separately.

### 2.63 Calculation of the Aggregated Pollution Index (PI)

- ✓ In cases of industrial sectors having all sorts of pollutants viz. air, water and hazardous wastes with equal importance, the aggregated PI Score can be calculated as follows :  
 $PI = A + W + HW$
- ✓ Any of the industrial sector having mainly either air pollution (A) or water pollution (W), the score will be normalized to 100 as per the following formula
  - Normalized Score of PI =  $\{100 \times W \text{ ( or A )} \} / 40$
  - For such cases, detailed procedure is described in Table 2.54 and may be referred.

# Appendix 4

## Grouping of Water Pollutants for Scoring of Pollution Index

- **Water Pollutants covered under Group W11:**
  - ✓ Free available Chlorine , Total residual chlorine, Fluoride (as F), Sulphide (as S), Free Ammonical Nitrogen, Dissolved phosphates (as P), Free ammonia (as NH<sub>3</sub>), Nitrate Nitrogen, Mercury (As Hg), Selenium (as Se), Hexa-valent chromium (as Cr + 6), Lead (as Pb), Tin , Vanadium (as V), Cadmium (as Cd), Manganese (as Mn), Total chromium (as Cr), Copper (as Cu), Iron (as Fe), Nickel (as Ni), Zinc (as Zn), Benzene, Arsenic (as As), Benzo-a-pyrene, Cyanide (as CN), Phenolic compounds (as C<sub>6</sub>H<sub>5</sub>OH) , Adsorbable Organic Halogens (AOX), Boron and /or
  - ✓ BOD strength of waste water > 5000 mg/l
- **Water Pollutants covered under Group W12:**
  - ✓ Sodium Absorption Ratio (SAR) , Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand, Oils & grease and
  - ✓ BOD strength of waste water is in the range of 1000-5000 mg/l
- **Water Pollutants covered under Group W13:**
  - ✓ Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27°C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand and
  - ✓ BOD strength of waste water is below 1000 mg/l
- **Water Pollutants covered under Group W14 and W15:**

Chlorides as Cl, Colour , Total dissolved solids (TDS - Inorganic)
- **Water Pollutants covered under Group W16**
  - ✓ BOD strength of waste water is below 200 mg/l and overall discharge is less than 10 KLD.



# Appendix 5

## Grouping of Air Pollutants for Scoring of Pollution Index

- Air pollutants covered under Group A1A:  
Cd+Th, Dioxins & Furans, Mercury, Asbestos
- Air Pollutants covered under Group A1B:  
HF, Nickel+ Vanadium, HBr, Manganese, Lead, H<sub>2</sub>S, P<sub>2</sub>O<sub>5</sub> as H<sub>3</sub>PO<sub>4</sub>
- Air Pollutants covered under Group A1C:  
Chlorine, Pesticide compounds, CH<sub>3</sub>Cl, TOC, Total Fluoride, Hydrocarbons, NH<sub>3</sub>, HCL vapour & Mist, H<sub>2</sub>SO<sub>4</sub> Mist, SO<sub>2</sub>
- Air Pollutants covered under Group A1D:  
PM, CO, NO<sub>x</sub>
- Air Pollutants covered under Group A1E:  
NO<sub>x</sub> with liquid-fuel (CNG/PNG/LPG)  
SO<sub>2</sub> with liquid-fuel (CNG/PNG/LPG)



Merchant : UTTAR PRADESH POLLUTION CONTROL BOARD

07/12/2024 14:12:566

## Payment Mode

Cheque / DD

Transaction ID	241207210858420
Amount	Rs. 500000
Convenience Fee	Rs. 0.00
GST	Rs. 0.00
<b>TOTAL AMOUNT</b>	<b>Rs. 500000.00</b>

Mobile No : Optional      Email ID : Optional

Payer Name : Optional

\*Please provide the mobile number for transaction communication &amp; viewing transaction history.

 Cheque       DD (Demand Draft)

Drawer Name

Drawee Name

Cheque Date

Cheque Number

UTTAR PRADESH POLLUTION CONTROL BOARD

Submit    Cancel

For transaction status, please follow any one of the below methods:

1. Send SMS MYBILL TEST to 5676766 from your registered Mobile Number.
2. Through <http://eazypay.icicibank.com> > and select the "Transaction Status" tab and input your Transaction ID - to know the status.

Important things to note:

- a. If the Transaction Status is Success/Paid, please share the paid receipt by generating it from point number <2> above and sharing the same with your Merchant
- b. If the Transaction status shows 'Initiated', please check the status as on next day EOD
- c. Please do not take a screenshot of this screen without hitting the below 'Generate Challan' button
- d. Please take a print of the challan, walk into any ICICI Bank Branch and deposit the Cheque displaying the challan
- e. Cheque/DD must be payable locally, drawn in favour of the Merchant
- f. Request you to deposit the cheque well before the last payment date/late fee applicable date, to avoid any issue or failure issues
- g. Please draw the Cheque/DD equal to the Total Bill Amount generated on the Challan before the last payment date, to avoid any excess late fee applied.
- h. ICICI Bank reserves the right to refuse acceptance of cheque if the amount differs from the payable amount.

*Handwritten notes in Hindi, possibly a reference or instruction.*



**punjab national bank**

ट्रॉनिका सिटी (गाज़ियाबाद) उत्तर प्रदेश  
TRONICA CITY (Ghaziabad) Uttar Pradesh-201102  
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PAY UP POLLUTION CONTROL BOARD या धारक को OR BEARER

रुपये RUPEES Twelve lac only

अदा करें ₹ 1200000/-

खाता सं०  
A/c. No. 11871132001117

चालू खाता  
CURRENT A/c  
11871132001117

For TRONICA CITY CETP ASSOCIATION

*Handwritten signature*  
Authorized Signatory(ies)  
Please sign above

MG5UHK

JBM

948398 1100246701

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*Large handwritten note in Hindi at the bottom of the page, likely a detailed explanation or receipt reference.*

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केवल तीन माह के लिये वैध FOR THREE MONTHS ONLY

949

# TRONICA CITY

## CETP ASSOCIATION

### Annexure A-6



REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA CITY, LONI, GHAZIABAD UP - 201103  
CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

सेवा में,

दिनांक -12.01.2025

मुख्य पर्यावरण अधिकारी,  
सर्किल-1

उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
टी.सी.-12, विभूति खण्ड, गोमती नगर,  
लखनऊ।

#### विषय- अधिरोपित पर्यावरण क्षतिपूर्ति जमा करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आपके पत्र संख्या-1371/सी/सी-207/2024 दिनांक 03.09.2024 के अनुपालन में- यह कि बोर्ड मुख्यालय के पत्र दिनांक 29.12.2023 के माध्यम से इकाई के ऊपर रुपये 17,000,00/- की पर्यावरण क्षतिपूर्ति अधिरोपित करते हुए पत्र जारी किया गया था। जो हमें समयानुसार प्राप्त नहीं हुआ। जिस परिपेक्ष्य में इकाई द्वारा रुपये 5,000,00/- डिमाण्ड ड्राफ्ट के माध्यम से बोर्ड मुख्यालय में जमा किया जा रहा है। डिमाण्ड ड्राफ्ट संख्या 521248 पंजाब नेशनल बैंक ट्रोनिका सिटी लोनी गाजियाबाद दिनांक 06.01.2025 है। जो मूल रूप से इस पत्र के साथ संलग्न है।

यह कि शेष राशि रुपये 12,000,00/- को भी ट्रोनिका सिटी सी०ई०टी०पी० एसोशियेशन द्वारा दो किश्तों में जमा कर अतिशीघ्र इसकी सूचना आपकी सेवा में प्रेषित की जायेगी।

अतः आपसे से विनम्र निवेदन है कि इसे स्वीकार करने की कृपा करें।

धन्यवाद।

NEECAS

प्रतिलिपि- 1. क्षेत्रीय अधिकारी उ०प्र०प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ सादर प्रेषित।

*Sayujani*

950

# TRONICA CITY CETP ASSOCIATION



REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA  
CITY, LONI, GHAZIABAD UP - 201103

CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

Regional Officer  
UP PCB  
Vasundhara  
Ghaziabad

16/7/25

Sub: Deposit of Environmental  
Compensation Penalty

Sir, In compliance of letter No. 1371/c/c-207/2021  
dt 3/9/24 we are depositing environmental  
compensation balance penalty amount of  
Rs 1200000= (Rs Twelve lac only) vide cheque  
No. 948398 dt 15/7/25 drawn in favour of  
UP Pollution Control Board A/c To 150201000 2104.  
We had initially deposited Rs 500000= (Five lac only) vide DD 521248 on 12/1/25.  
Kindly acknowledge receipt of the same

For Tronica City Cetp Association

  
Director / Auth. Signatory

**REGIONAL OFFICE  
POLLUTION CONTROL BOARD  
GHAZIABAD**

**ANALYSIS REPORT OF GHAZIABAD C.E.T.P**

S.No	Name of CETP	Date	pH	Color	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L
1.	6 MLD CETP Apparel Park, Tronica City, Loni, Ghaziabad	07.01.2025	7.59	Turbid	24.0	216.0	82.0
		16.01.2025	7.42	Turbid	20.0	192.0	78.0
		21.01.2025	7.56	Turbid	26.0	198.0	86.0
		28.01.2025	7.46	Turbid	22.0	186.0	80.0
		04.02.2025	7.57	Turbid	24.0	190.0	85.0
		11.02.2025	7.69	Turbid	20.0	180.0	77.0
		19.02.2025	7.48	Turbid	26.0	188.0	82.0
		25.02.2025	7.55	Turbid	22.0	184.0	75.0
		04.03.2025	7.66	Turbid	20.0	178.0	68.0

  
J.R.F

  
A.S.O

  
R.O